

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No.260/00774 of 2014
Cuttack, this the 11th day of November, 2014

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R. C. MISRA, MEMBER (A)

.....

1. Adwita Prasad Parida,
aged about 44 years,
S/o. Babaji Charan Parida,
Resident of Village- Raghunathpur,
PO- R.K.Patana, P.S. Patkura, Dist. Kendrapara,
At present continuing as Technician on Contractual basis
in LPT TV Centre, At/PO- Durgapur, Dist. Angul.
2. Deepak Kumar Pradhan,
aged about 39 years,
S/o. Late Pramod Kumar Pradhan,
At- Palace Road, Near S.P.Office,
PO/Dist. Dhenkanal
At present continuing as Technician on Contractual basis
in LPT TV Centre, At/PO- Goindia, Dist. Dhenkanal.

...Applicants
(Advocates: Mr. S.N.Sharma)

VERSUS

Union of India Represented through

1. Secretary,
Ministry of Information & Broadcasting,
Shashtri Bhawan, New Delhi-110001.
2. Director General,
Door Darshan, Copernicus Marg,
Mandi House, New Delhi-110001.
3. Deputy Director General (Programme),
Door Darshan Kendra, Chandrasekharpur,
P.O. Sainik School, Bhubaneswar-5, Dist. Khurda.

...Respondents
(Advocate: Mr. B.K.Mohapatra)

Alley

.....

ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. S.N.Sharma, Learned Counsel for the Applicants, and Mr. B.K.Mohapatra, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. M.A. No. 621/14 filed by the applicants to prosecute this case jointly is allowed. Accordingly, M.A. No. 621/14 stands disposed of.

3. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 in which the applicants have prayed for the following reliefs:

“The Respondents be directed to modify the letter Nos. 8573 dtd. 21.05.2013, 8573 dtd. 21.05.2013 and Office Order dtd. 11.04.2013 under Annexure-A/8 series and letter No. 427 dtd. 10.04.2013 under Annexure-A/9 and to take necessary steps for increase of the monthly salary/remuneration of the applicants at the rate of minimum wages increased/fixed by the Government of India Labour & Employment Department from time to time i.e. @ Rs. 192 from 1.4.2009, @ Rs. 211/- from 1.4.2010 and @ 232/- from 1.4.2011 @ Rs. 298/- from 1.4.2012 and @ Rs. 328/- from 1.4.2013 within a short stipulated period.”

Mr. Sharma, Ld. Counsel appearing for the applicants, submitted that the applicants, who are working as Technicians on contractual basis in LPT TV Centre, claiming revision of their salaries as per the minimum rate of Daily Wages determined by Government of India in the Ministry of Labour and Employment Department from 1.4.2009 till date, made representations dated 12.08.2013 before the Dy. Director General (Programme), i.e. Respondent No.3, vide Annexure-10 but till date no reply has been received by the applicants on their representations.

Alleg

Consequently, they have approached this Tribunal in the present O.A. with the aforesaid reliefs.

3. Mr. B.K.Mohapatra, Ld. ACGSC, submits that he has no immediate instruction if any such representations have been filed by the applicants and, if so, the status thereof.

4. In view of the aforesaid facts and the positive case of the applicants that their representations dated 12.08.2013 are still pending with the Respondent No.3, at this stage, without entering into the merit of this case, we dispose of this O.A. by directing Respondent No. 3 to consider the said representations, if the same are still pending with him, and communicate the result thereof to the applicants by way of a reasoned and speaking order within a period of 60 days from the date of receipt of a copy of this order. We make it clear that if after such consideration the applicants are found to be entitled to the claim they are making then expeditious steps be taken within a period of 90 days from the date of such consideration to extend those benefits to the applicants. However, if in the meantime the said representations have already been disposed of then the result thereof be communicated to the applicant within a period of 15 days from the date of receipt of copy of this order.

5. On the prayer made by Mr. Sharma, Ld. Counsel for the applicants, copy of this order, along with paper book, be sent to Respondent No. 3 by Speed Post at the cost of the applicants for which he undertakes to file the postal requisites by 17.11.2014. Free copy of this order be also made over to Mr. B.K.Mohapatra, Ld. ACGSC appearing for the Respondents.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)